35 Written Answers

State	For	the year 1980-81
8. Karnataka		98.91
9. Kergla		59.12
10. Madhya Pradesh		403.90
11. Maharashtra		512.86
12. Orissa		110. 62
13. ' Punjab		56.12
14. Rajasthan		23.94
15. Tamil nadu		174.83
16. Uttar Pradesh		215.62
17. West Bengal		190. 72
18. Delhi		102.27
19. Gost		0.57
20. Other States/U	Jnion	Territories 26. 19
21. Unallocated		36. 42
	TOTAL	3010.04

Tannery, and Footwear Corporation of India

*67. SHRI BEKAL UTSAHI: DR. RATNAKAR PENDEY;

Will the Minister of INDUSTRY be pleased to state;

(a) whether it is a fact that production at the Tannery and Footwear Corporation of India has coninuously been adversely affected during the last three years; if so, what were the reasons therefor; and

(b) what steps have been taken by Government to improve its production and functioning?

THE MINISTER OF INDUSTRY (SHRI. J. VENGAL RAO): (a) No, Sir. The production of Tannery and Footwear Corporation of India has nearly doubled in 1987-88 compared to that in 1986-87.

(b) Apart from appointment of functional Directors on the Board of Tannery and" Footwear Corporation of India Government have also taken steps to' improve its performance by way of moder-Msajipn renewal/replacement of obsolete machinery etc.

Connecting main cities with state capital* by STD facility

*68. SHRIMATI RENUKA CHOWDHURY; SHRI A. G.

KULKARNI;

Will the Minister of COMMUNICA-TIONS be pleased to state;

(a) whether Government have finalised any plan to provide STD facilities in varius cities of the country during 1988-89 and 1989-90.

(b) if so, what are the names of the cities of Southern States which will be covered during the same period; and

(c) by when all the main cities will be connected with the Capital of each State with STD facility?

THE MINISTER OF COMMUNICA-TIONS (SHRI BIR BAHADUR SINGH); (a) Yes, Sir.

(b) Information is given in the enclosed Statement (*See* below).

(c) It is proposed to provide STD facility at district headquarter towns to the State Capital by March 1990, subject to availability of equipment

Statement

Names of stations of Southern States (Andhra Pradesh, Karnataka, Kerala, Pondicherry^A Tamilnadu) Planned for STD facility during 1988—90.

ANDHRA PRADASH

Amalpuram, Amadlavalae, Akivet Chirala, Godavarikheni Gutty, Hindupi Kowur (RMY) Mancherial, Pithapurac Ponnur Puttur, ' Srikalahasti, Tadpatr Vuyyuru Bhadrachalam, Dharmavaram, Godval, Narsepur, Siddipet.

KARNATAKA

Arsikere, Bhatkal, Gangavatbi Gonikoppal, Gouribidnur, Hoskote, 'Kampli, Kengori Kumta Ramanagaram, Saklespur, Ttfltur, '*Yirejpet*, Jamkhandi, Rabkair Mandya.

KERALA

Chittur (PGT)_T Haripad, Kanjirapally K. irunagapally, Kolencherry, Mavelikara, Munnar Nedumangad Nileshwar, Otta-palam, Varkala, VadakkaAheri, Kesargod-

TAMILNADU

Gummudipundi, Manapparai, Nangu-neri Penruti, Ramanathapuram, Palani, Sankarnagar, Tindivanam, Vridhachalam Chennimalai Devakottai, Dbarapuram Kayalpattinam. Krishnagiri, Metturdam, Tiruchendur, Yercand.

PONDICHERRY

Mahe

Unintended benefits on essential drugs

*69. SHRI RAJNI RANJAN SAHU: SHRI M. KADHARSHA;

Will the Minister of INDUSTRY be pleased to state;

(a) whether it is a fact that drug companies made huge unintended profits by overcharging the consumer on certain essential drugs such as Rifampicin, Gentamycin, Ethambutol, Pyrazinamide, Oxphenbutazone, etc.;

(b) what are the names of the drug companies in whose favour claim notices based on each drug/formulation were issued along with the date of issuance of each claim notice; (c) whether it is a fact that the minis try has not recovered any amount over charged from the consumers on Rifampicin Ethambutol, Pyrazinamide and Oxyphenbutazone as yet though the amount due is more than 50 crores;

(d) whether it is a fact that on Gentamycin, the companies have floated in-' voices upto the notified price when the market price and the actual purchase price was Rs. 25/- per gram less than the notified price;

(e) whether his Minister investigated into such instances; and

(f) if so, what are the details of the investigation made?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b)

The amounts recoverable from companies under para 7 of DPCO, 1979, to the extent information is available, are given in the enclosed Statement. *(See below)*. Notices were issued to all these companies during the period 1984—87.

(c) The amount recoverable on account of these drugs is about Rs. 1177. 03 lakhs. No amount has so far been received as the parties have disputed the amount.

(d) No such instance has come to the notice of the Government.

(e) and (f) Do not arise.

Statement

Details of Tentative amounts assessed and recoverable under para 7 (2) of DPCO, 1979

SI. No.	Name of the company	Tentative assessed	amount
			(Rs.)
	Rifampicin		
1	Biochem Pharmaceuticals		
2	Lyka Labs.		57, 56, 747. 72
3	Astra IDL Ltd		24, 10, 758-96